CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 160/MP/2013

Subject : Petition under section 62, 79 (1) (a) (b) and (f) and other applicable provisions of the Electricity Act, 2003 read with the Indian Electricity Grid Code notified by Central Commission in of scheduling and dispatch of electricity from the Indira Gandhi STPP of the petitioner at Jhajjar.

Date of hearing : 21.11.2013

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri V.S Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Aravali Power Company Private Limited

Respondents : BSES Yamuna Power Limited and others.

Parties present : Shri M.G. Ramachandran, Advocate, APCPL
Shri N.N. Sadashivan, APCPL
Shri Anil Nautiyal, APCPL
Shri Meet Malhotra, Sr. Advocate, BSES
Shri Ajit Warrier, Advocate, BSES
Shri Aashish Gupta, Advocate, BSES
Shri Dushyant Manocha, Advocate, BSES
Shri Salman Choudhari, Advocate, BSES
Shri Sanjay Srivastav, Advocate, BRPL
Shri Rajiv Choudhari, BRPL
Shri Sunil Barnwal, BRPL
Ms Megha Bajpeyi, BRPL
Shri Haridas Maity, BYPL
Shri Aditya Pyasi, BYPL
Shri Abhishek Srivastava, BYPL
Ms Supriya Singh, NRLDC
Shri P. Mukhopadhyya, NRLDC
Shri Darshan Singh, SLDC, Delhi
Ms Jyoti Prasad, POSOCO
Record of Proceedings

Learned counsel for the petitioner submitted that all defects in the pleadings have been rectified. Learned counsel further submitted that as per the Commission’s direction, copy of the petition has been served to Delhi Transco Limited.

2. Learned senior counsel for the respondent Nos. 1 and 2 (BRPL and BYPL) submitted that he got instructions from the respondents yesterday and requested to adjourn the matter by one week. The request made by the learned senior counsel was allowed by the Commission.

3. The petition shall be listed for hearing on 26.11.2013.

By order of the Commission

SD/-
(T. Rout)
Chief (Law)